

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **28.06.2024** THROUGH VIDEO CONFERENCE

**PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)**

Application No	:	Comp.Appeal/13/2024
Petition No	:	
Name of Petitioner	:	Income Tax Officer
&		Vs
Name of Respondent	:	Roc, Chennai
Section	:	Sec 252(1) of CA, 2013

ORDER

Present: Mr. Rajkumar Jhabakh, Ld. Counsel for Appellant.
Ms. Nandhini Agarwal, Ld. Counsel for RoC.

Today the matter is posted for clarification. Following clarification is required.

- In the cause title the Appellant has arrayed only the RoC as the Respondent and has not arrayed Ananya Infrastructure Pvt. Ltd and the directors of Ananya Infrastructure Pvt. Ltd as Respondents.

The Appellant is directed to take necessary steps, to implead them as Respondents being necessary parties to the application.

List the Appeal for hearing on **18.07.2024**.

-sd-
**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-
**[SANJIV JAIN]
MEMBER (JUDICIAL)**